

Tuesday, 21st April, 1936

THE
COUNCIL OF STATE DEBATES

VOLUME I, 1936

(15th February to 25th April, 1936)

ELEVENTH SESSION
OF THE
THIRD COUNCIL OF STATE, 1936



PUBLISHED BY MANAGER OF PUBLICATIONS, DELHI
PRINTED BY THE MANAGER, GOVERNMENT OF INDIA PRESS, NEW DELHI
1936.

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COUNCIL OF STATE.

Tuesday, 21st April, 1936.

The Council met in the Council Chamber of the Council House at Half Past Six of the Clock, the Honourable the President in the Chair.

BILLS PASSED BY THE LEGISLATIVE ASSEMBLY LAID ON THE TABLE.

SECRETARY OF THE COUNCIL : Sir, in pursuance of rule 25 of the Indian Legislative Rules, I lay on the table copies of the following Bills which were passed by the Legislative Assembly at its meetings held on the 20th and 21st April, 1936, namely :

- A Bill to remove certain doubts and to establish the validity of certain proceedings in High Courts of Judicature in British India.
 - A Bill further to amend the Indian Tariff Act, 1934, for certain purposes.
 - A Bill to make special provision for the administration of the port of Cochin.
 - A Bill further to amend the Factories Act, 1934, for a certain purpose.
 - A Bill to amend the Indian Aircraft Act, 1934, for a certain purpose.
 - A Bill further to amend the Indian Mines Act, 1923, for certain purposes.
 - A Bill further to amend the Indian Lac Cess Act, 1930, for certain purposes.
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STATEMENT OF BUSINESS.

THE HONOURABLE KUNWAR SIB JAGDISH PRASAD (Leader of the House) : Sir, I suggest that we meet again tomorrow at 6 P.M. in order that any Bills that may have been passed by the other House may be laid on the table. I further request you, Sir, to give a direction that we meet again on Thursday to consider the following five Bills which possibly may not require as much close study and deliberation on the part of Honourable Members as the other two Bills which were laid on the table today :

- A Bill to remove certain doubts and to establish the validity of certain proceedings in High Courts of Judicature in British India.
- A Bill to make special provision for the administration of the port of Cochin.
- A Bill to amend the Indian Aircraft Act, 1934, for a certain purpose.
- A Bill further to amend the Factories Act, 1934, for a certain purpose.
- A Bill further to amend the Indian Lac Cess Act, 1930, for certain purposes.

I suggest that on Friday we may meet to discuss the following two Bills :

A Bill further to amend the Indian Tariff Act, 1934, for certain purposes.

A Bill further to amend the Indian Mines Act, 1923 ; for certain purposes.

After Friday, Sir, if necessary we may meet again on Saturday.

THE HONOURABLE THE PRESIDENT : I have just gone through the five Bills which you propose the Council may discuss on Thursday and I quite agree with you that they are non-contentious Bills and I do not think other Honourable Members will have any objection to their being taken up on Thursday. The other two important Bills may, as proposed by you, be taken up on Friday. I take it that Honourable Members have no objection.

(No Honourable Member objected.)

I am also agreeable to adjourn the Council till tomorrow evening at 6-30 P.M.

THE HONOURABLE KUNWAR SIR JAGDISH PRASAD : Will it be 6 or 6-30 P.M., Sir ?

THE HONOURABLE THE PRESIDENT : What do you suggest ? I think it will be cooler at 6-30 P.M.

THE HONOURABLE KUNWAR SIR JAGDISH PRASAD : We can meet at 6-30 P.M., Sir.

THE HONOURABLE THE PRESIDENT : The Council will now adjourn till 6-30 P.M. tomorrow.

The Council then adjourned till Half Past Six of the Clock on Wednesday, the 22nd April, 1936.